

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 726/2023

In re:

News item appearing in The Hindu dated 25.11.2023 titled
“Deforestation, ill-planned constructions and unscientific illegal
mining behind Himachal Pradesh’s monsoon catastrophe”

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Place: Shimla
Dated:- 20-03-2025

Respondent HPSPCB

~~Through Counsel~~


Aditya Vijay Kumar
(Advocate)

**B-7 Lower Ground
Floor Kailash Colony,
New Delhi 110048**

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 726/2023

In re:

News item appearing in The Hindu dated 25.11.2023 titled “Deforestation, ill-planned constructions and unscientific illegal mining behind Himachal Pradesh’s monsoon catastrophe”

**Status Report of Respondent No. 2 i.e.
HP State Pollution Control Board in
compliance to order dated 3-12-2024.**

May it please your Lordships:-

1. That the above captioned matter is pending adjudication before this Hon’ble Tribunal and was last listed on 3-12-2024 wherein following directions have been passed :-

“.....3. *Learned Counsel for State of H.P. seeks four week’s time to file reply while Learned Counsel for HPSPCB seeks four week’s time for filing further status report regarding recovery of EC.*

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4. Reply by State of H.P. and further status report by HPSPCB be filed at least one week before the next date of hearing.....”.

2. That in reference to afore-cited directions, it is submitted that State Board had imposed a total Environmental Compensation of Rs. 2,53,81,250/- against the defaulters of unscientific /illegal dumping of muck/debris out of which Rs. 1,86,12,500/- was deposited.
3. That in compliance to order dated 3-12-2024 passed by this Hon'ble Tribunal, the State Board has issued directions/notices to the defaulters. In pursuance to the Board's directions three defaulters have deposited Rs. 3,00,000/- to the State Board, however, balance amount of Rs. 82,68,750/- is still not deposited by the violators. The State Board is ⁱⁿ process of taking further action against the violators for non deposit of balance Environment Compensation. The detail of defaulters who have not deposited the Environment Compensation is annexed as

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Annexure R-1 which may kindly be arrayed as party respondents in this matter.

4. That the above mentioned report on behalf of State of HP in compliance to order dated 3-12-2024 may be taken on record and directions as deemed fit may kindly be passed in the interest of justice.



**Respondent
HPSPCB**

Date: 20-3-2025

Place: Shimla

**Member Secretary,
HP State Pollution Control
Shimla**

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Annexure R-1

Name of Regional Office	Name of violator to whom Environment Compensation has been imposed	Details of EC imposed in Rupees.
Dharamshala	M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector 48, Sohna Road, Gurugam, Haryana – 122001.	65,25,000/-
Shimla	i) M/s Sushil Chauhan, VPO Madog, Tehsil Chopal, Distt. Shimla H.P.	1,00,000/-
	ii) M/s Infracool Pvt. Ltd., 9C/o APMC CA Store) VPO Parala, Tehsil Theog, District Shimla, HP	1,00,000/-
	iii) Sh. Dhani Ram Lal, Village Bhui (Deothi) PO Chailla, Tehsil Theog, District Shimla H.P.	1,00,000/-
	iv) Sh. Yashwant Thakur, Village Chainu Balasan, Gram Panchayat Barai, PO Sheel, Tehsil Rohru, Distt. Shimla HP	1,00,000/-
	v) Sh. Bhagat Chand Village Chainu Balasan, Gram Panchayat Barai, PO Sheel, Tehsil Rohru, Distt. Shimla HP	1,00,000/-
Parwanoo	i) Mr. Gulfam, M/s Shauib Fruit Company Meruth, 621-A, Sah peer Gare, Meruth at the sorting area in village Tipra, Parwanoo, H.P.	2,80,000/-
	ii) Mr. Ravi Anand, M/s Rotoflex Packaging Corp. Tahliwal, una, H.P. at the sorting area in village Tipra Parwanoo, H.P.	2,80,000/-
	iii) Mr. Ayyub, S/o Hazilshhaq, 100, town Bugrasi, Barhana, Bulandsehar, UP-245403 at the sorting area in village Tipra Parwanoo H.P.	2,80,000/-
	iv) Mr. Rashid Suleman, S/o Majid 184, Mohmmadpur-Lala, Kanker Khrea, Meruth Cant UP-250001 at the sorting area in Village Tipra Parwanoo, H.P.	2,80,000/-
Rampur	M/s R&B Construction, Head Office Hindol, Below Thakur Niwas, Kasumpti Shimla - 171009	1,23,750/-
Total amount		82,68,750